

NOTE

As approved vide note dated 19.03.2025, 2nd National Lok Adalat is to be held on 10.05.2025 (SECOND SATURDAY) at High Court of Delhi for pending cases under following category:-

- i) Criminal Compoundable Offence
- ii) NI Act cases under Section 138;
- iii) Bank Recovery cases;
- iv) MACT cases;
- v) Labour disputes cases;
- vi) Electricity and Water Bills[excluding non-compoundable cases];
- vii) Matrimonial disputes;
- viii) Land Acquisition cases;
- ix) Services matters relating to pay and allowances and retiral benefits;
- x) Revenue cases;
- xi) Other civil cases (rent, easmentary rights, injunction suits, specific performance suits) etc;

To facilitate settlements, DHCLSC will conduct Pre-Lok Adalat sittings through hybrid mode (Physical & Virtual) w.e.f. 01.04.2025 to 08.05.2025. The parties and their Advocates, who want their pending matter to be referred to National Lok Adalat, may either make request to the concerned Hon'ble Court or, with consent of opposite party, may approach office of Delhi High Court Legal Services Committee, Room No.35, Lawyers Chambers, Block-I, Delhi High Court or communicate through email i.e. lokadalatwing-dhclsc@dhc.nic.in and Mobile No. 9910850905.

-Sd/-

(Shefali Sharma)
Addl. District & Sessions Judge
Secretary, DHCLSC

28.03.2025

2

SUPPLEMENTARY CAUSE LIST

HIGH COURT OF DELHI
18.03.2025

REGISTRAR (LISTING)